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SHRI JYOTIRMOY BOSU: Page 6, para 12A. Does it say that the Minister is there...to give permits to blackmarketeers, because the Colliery Control Order was meant to regulate, to prevent the misuse of coal, and this man is observing it more in violation than in compliance?

Sir, I would say this that this is a clear case. You have seen the documents. I have shown you the documents. Then only you have admitted the motion. There is a clear case. Many Ministers have taken me aside and told me that this is one of the worst cases that we have faced. (Interruptions). May I name them? May I have the permission to name them? (Interruptions). Oh! That is it.

Now, Sir, I have nothing more to say. The case has been proved to the hilt and if the Government choses to keep the dead goat on their shoulder for stinking, let them have it. But I leave the whole thing to the conscience of the House, whether the Indian politicians are going to be identified as corrupt and thieves: Then you have him. Otherwise, send him and get rid of him.

SHRI ANANDA GOPAL MUKHO-PADHYAY: What about the 50 lakh tonnes of coal...

(Interruptions)

MR. SPEAKER: I shall now put the motion moved by Shri Jyotirmoy Bosu to the vote of the House.

The question is:

"That this House having considered acts of commission on the part of Shri A.B.A. Ghani Khan Chaudhuri, Minister of Energy and Coal with respect to the following matters namely:—

(a) that the said Minister, Shri A.B.A. Ghani Khan Chaudhuri, misusing the floor of the House, has made on 9th July, 1980, baseless and irresponsible statement

by saying Because whatever sequence is, the CPM Government saying smuggling (coal) into the other states...and earning tons of money,

(b) that he, misusing his official position, arranged for issue of 133 coal permits to persons who were not entitled to receive such permits.

hereby records its indignation against and disapproval of the conduct of the said Minister, Shri A.B.A. Ghani Khan Chaudhuri."

The motion was negatived.

SHRI JYOTTRMOY BOSU: Sir, it is my motion. It is most irregular I have said that I do not want it to be put to vote. Why are you putting it to vote?

AN HON. MEMBER: You do not want it to be put to vote?

SHRI JYOTIRMOY BOSU: I go by what I say. I do not want voting I leave it to the conscience of the House.

(Interruptions)

MR SPEAKER: You did not oppose it

SHRI JYOTIRMOY BOSU: I did not want a vote. I left it to their conscience.

19.40 hrs.

RELEASE OF MEMBER

MR SPEAKER: I have to inform the House that the following communications addressed to the Speaker, Lok Sabha, have been received:

(i) Telegram dated 6 August, 1980, from the District Magistrate, Meerut:

"Swami Indervesh, Member, Lok Sabha, arrested on August 8 at 1.30 P.M., at Baghpat, under section 117 | 147 | 148 | 149 | 151 | 152 | 153 | 332|353|307 IPC and 7, Criminal Law Amendment Act, while leading about 600 agitators for Dharna who turned violent. He was produced before Judicial Magistrate, Meerut, on August 6 mornreleased him on bail. ing who Since judicial remand could not be had on his arrival from Baghpat to Meerut, he was lodged in P.S. Lal Kurti in room specially made available."

(ii) Wireless dated message 6 August 1980 from the Judicial Magistrate, Meerut:

"I have the honour to inform you that I have found it my duty in the exercise of my powers under section 167 of the Criminal Procedure Code that Swami Indervesh, M.P., Rohtak be remanded to judicial custody for the trial before a competent Court on the charge under section 147 148|323 IPC for the offence registered at the Police Station. Baghpat, was produced before me at 10.50 on 6-8-80 and remanded to judicial custody by me up to 19-8-80. He is lodged in jail, Meerut"

(iii) Wireless message dated 6 August, 1980 from Judicial Magistrate, Mcerut;

"I have the honour to inform you that I have found it my duty in the exercise of my powers under section 167 of the Criminal Procedure Code that Swami Indervesh, MP Rohtak, be remanded to judicial custody for the trial before a competent court on the charge under section 147|148| 323, IPC, for the offence registered at the Police Station, pat, was produced before me at 10.50 A.M. on 6-8-1980 and remanded to judicial custody by me up to 19-8-1980. He has been released on bail today on his executing a P.B. for Rs. 1500 - with one surety in the like amount."

(iv) Wireless message dated 6 August, 1980, from the Judicial Magistrate, Meerut:

"I have the honour to inform you that I have found it my duty in the exercise of my power under section 167 of the Cruninal Procedure Code that Swami Indervesh, M.P., Rohtak, be remanded to judicial custody for the trial before a competent Court on the charge under section 147 148 149|353|332 IPC for the offence registered at the Police Station, Baghpat, was produced bulore me at 11 A.M. on 6-8-1980 and remanded to judicial custody by me up to 19-8-80. He has been released on bail today on his executing a P.B. for Rs. 2000 - with two surety in the like amount."

A reference has been made to the Ministry of Home Affairs in regard to the two wireless messages at (iii) and (iv) above to get clarification whether the personal bonds of Rs. 1500 - and Rs. 2000 - relate to the same charge or different charges.

19.43 hrs.

The Lok Sabha then adjourned Eleven of the Clock on Friday 8th August 1980/Sravana 17, (Saka)

GMGIPMRND-LS II-1821 LS-21- 10-80-890.